

ITEM NO.31

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6567-6568/2024

[Arising out of impugned final judgment and order dated 16-10-2023 in CC No. 7426/2010 16-10-2023 in CR No. 11/2010 passed by the High Court of Judicature at Allahabad]

PAPPU LAL

Petitioner(s)

VERSUS

SURENDRA KOLI & ANR.

Respondent(s)

(IA No. 97641/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 97640/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 9914-9916/2024 (II)  
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 147765/2024 AND FOR EXEMPTION FROM FILING O.T. ON IA 147766/2024, IA No. 147765/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 147766/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 9978-9979/2024 (II)  
(FOR EXEMPTION FROM FILING O.T. ON IA 138400/2024, IA No. 138400/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 9943/2024 (II)  
(IA No. 147678/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 9968/2024 (II)  
(IA No. 123136/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 9964/2024 (II)  
(IA No. 133358/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 9970/2024 (II)  
(IA No. 126255/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 9965/2024 (II)  
(IA No. 117778/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 9972/2024 (II)

(IA No. 130280/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 9966/2024 (II)

(IA No. 122072/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 9976/2024 (II)

(IA No. 139021/2024 - EXEMPTION FROM FILING O.T.)

Diary No(s). 18625/2024 (II)

(IA No. 145967/2024 - CONDONATION OF DELAY IN FILING AND IA No. 145966/2024 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 9973-9974/2024 (II)

(IA No. 133389/2024 - EXEMPTION FROM FILING O.T.)

Date : 25-03-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Vikramjeet Banerjee, A.S.G.  
Mr. Tushar Mehta, Solicitor General  
Mrs. Aishwarya Bhati, A.S.G.  
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Ms. Swarupama Chaturvedi, Sr. Adv.  
Mr. Nachiketa Joshi, Sr. Adv.  
Mrs. Ruchi Kohli, Sr. Adv.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Amit Sharma-b, Adv.  
Mr. Raman Yadav, Adv.  
Mr. Praneet Pranav, Adv.  
Mr. Ishaan Sharma, Adv.  
Mr. Rajendra Singh Rana, Adv.  
Mr. Kritagya Kumar Kait, Adv.  
Ms. Vaishali Verma, Adv.

Ms. Geeta Luthra, Sr. Adv.  
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Mr. Sataroop Das, Adv.  
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Ms. Ishita Soni, Adv.  
Mr. Nischal Tripathi, Adv.  
Mr. Gaurav Pachauri, Adv.  
Ms. Arti Rathore, Adv.  
Mr. Ujjwal K. Priyadarshi, Adv.  
Ms. Sameeksha Kashyap, Adv.  
Ms. Pranya Madan, Adv.  
Mr. Rachit Gupta, Adv.

Ms. Ananya Mohanty, Adv.  
Ms. Janvi Desai, Adv.  
Mr. Utpal Sharma, Adv.  
Ms. Prashansika Thakur, Adv.

For Respondent(s) :

Ms. Payoshi Roy, Adv.  
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Mr. N. Sai Vinod, AOR  
Ms. Kanu Garg, Adv.

Ms. Manisha Bhandari, Adv.  
Mr. Shashwat Sidhant, Adv.  
Mr. Omkar Shrivastava, Adv.  
Mr. Divyadeep Chaturvedi, AOR  
Ms. Ishita Dhaila, Adv.

Mr. Vikas Bansal, Adv.  
Dr. Vijendra Singh, AOR  
Mr. Krishna Pandey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Leave granted.
3. Peremptorily, list these matters on 03.04.2025 (High up on the Board).
4. In the meantime, liberty is granted to the respondents to file counter affidavit, if any.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)  
ASSISTANT REGISTRAR